

[श्री रामसेवक यादव]

निवेदन सिर्फ यह है कि इस चीज को सिर्फ इसलिए रखा गया कि इसका प्रचार आमतौर से होता है, हमारे साथी के खिलाफ भी और हम अन्य सदस्यों के खिलाफ भी कि हम लोग हिन्दी को लादना चाहते हैं और यदि उसका जवाब न दिया जाये तो उसका बुरा असर भारत पर और खासतौर पर दक्षिण वालों पर पड़ता है कि हम जबरदस्ती हिन्दी लादना चाहते हैं और हमारे मित्र डी० एम० के० के लोगों पर इस तरह के गलत प्रचार का गलत असर पड़ता है, इसलिए मैंने यह चीज साफ करनी चाही थी कि उन्होंने हिन्दी नहीं अपितु मातृभाषा में उनसे बोलने का आग्रह किया था और उनके उस अनुरोध का माननीय सदस्यों पर असर भी अच्छा पड़ा था। और उन्होंने इसके लिए तालियां भी बजाई थीं लेकिन उसकी रिपोर्ट अखबार में गलत छपी और अगर उसका निराकरण न किया जाता तो उसका असर गलत पड़ता। अब चूँकि संबंधित अखबार ने माफी मांग ली है इसलिए मैं अपने सवाल को वापिस लेता हूँ।

**Mr. Speaker:** Papers laid on the Table. Mr. Alagesan.

**The Minister of Mines and Fuel (Shri Alagesan):** Sir, I beg to lay...

**डा० राम मनोहर लोहिया (फर्रुखागढ़):**  
अध्यक्ष महोदय, मैं हमेशा बोलता हूँ कि प्रधान मंत्री को कोई हक नहीं है कि वे यहाँ अंग्रेजी में बोलें। मैं कभी नहीं कहता कि वह और कुछ न बोलें, मैं तो यही कहता हूँ कि जो भी बोलें लेकिन अंग्रेजी न बोलें।

**अध्यक्ष महोदय:** अब आप बैठ जाइये।

**Mr. Speaker:** Papers laid on the Table. Mr. Alagesan.

**Shri Karni Singhji (Bikaner):**  
Could we put some questions on yesterday's statement?

**Mr. Speaker:** I have just said that at 5 O'clock I will allow the Members to put questions on the statement that was made by the Minister of Irrigation and Power.

15.56 hrs.

PAPERS LAID ON THE TABLE

COAL BEARING AREAS AMENDMENT  
RULES AND NOTIFICATION UNDER MINES  
AND MINERALS (REGULATION AND  
DEVELOPMENT) ACT

**The Minister of Mines and Fuel (Shri Alagesan):** I beg to lay on the Table a copy each of the following papers:—

- (i) The Coal Bearing Areas (Acquisition and Development) Amendment Rules, 1963 published in Notification No. S.O. 2569 dated the 7th September, 1963, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957. [Placed in Library. See No. LT-1737/63].
- (ii) Notification No. G.S.R. 1451 dated the 7th September, 1963 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain amendments in the Second Schedule to the said Act. [Placed in Library, See No. LT-1748/63].

ARMS RULES AND FIFTH REPORT OF THE  
COMMISSIONER OF LINGUISTIC  
MINORITIES

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** On behalf of Shri Hajarnavis, I beg to lay on the Table a copy each of the following paper:—

- (i) The Arms (Fourth Amendment) Rules, 1963 published in Notification No. G.S.R. 1377 dated the 24th August, 1963, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-1739/63.]
- (ii) Fifth Report of the Commissioner of Linguistic Minorities for the period 1st January to 31st December, 1962, under